

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77130 of 2019
&
Service Tax Appeal No.76009 of 2016 & CO/75744 of 2016**

(Arising out of Order-in-Appeal Nos.95/Jsr/2015-16 dated 19.02.2016 passed by Commr. (Appeals) of Central Excise, Ranchi)

CCEx. Jsr.

6th Floor, Mahabir Tower, Main Road, Ranchi-834001

Applicant

VERSUS

M/s Dayal Steel Construction Pvt. Ltd.

Mango, Jamshedpur

Respondent

APPEARANCE :

Shri T.Mondal, Authorized Representative for the Appellant

Shri S.P.Siddhanta, Consultant for the Respondent

CORAM:

HON'BLE MR. P.K.CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR.P.VENKATA SUBBA RAO, MEMBER (TECHNICAL)

**MA ORDER NO...77657/2019
FINAL ORDER NO...76790/2019**

DATE OF HEARING : 26.11.2019

DATE OF DECISION : 26.11.2019

PER P.K.CHOUDHARY :

The Appellant-Revenue has prayed for withdrawal of their appeal in terms of litigation policy vide Board's instruction being F.No.390/Misc./116/2017-JC dated 22.08.2019.

2. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed as withdrawn under National Litigation Policy. Misc.Application for withdrawal of appeal stands disposed off. CO also stands disposed off.

(Dictated and pronounced in the open court)

**(P. K. Choudhary)
Member (Judicial)**

**(P.V.SUBBA RAO)
Member (Technical)**

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